

**Child Labour**

1337. SHRI RAGHUVANSH PRASAD SINGH:  
SHRI HARI KEWAL PRASAD:

Will the Minister of LABOUR be pleased to state:

(a) the action taken against exploiters of child labourers in the country;

(b) the State-wise details during the last three years;

(c) whether the Government have any scheme for the upliftment of child labourers;

(d) if so, the details thereof;

(e) if not, whether the Government propose to introduce any scheme for the upliftment of child labourers; and

(f) if so, the details thereof?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA): (a) and (b) Under the Child Labour (Prohibition & Regulation) Act, 1986 employment of children below the age of 14 is prohibited in 13 occupations listed in the Schedule to the Act. The employment condition of children in other occupations and processes is regulated under the Act. Under the Act, employers violating provisions of the Act are liable for prosecutions. All the States/UT Governments have an enforcement machinery to enforce provisions of the Law. As part of the monitoring process, State/UT Governments furnish periodical information to the Central Government on the implementation of the provisions of Child Labour (Prohibition & Regulation) Act, 1986. As per the available figures under the Child Labour (P&R) Act, 1986 for the last three years *i.e.* are as follows:—

Year	No. of Inspection	No. of Violations	No. of Prosecutions	No. of Convictions
1995-96	23349	3146	543	18
1996-97	35886	1868	458	18
1997-98	833427	1778	1479	135

(c) to (f) Government of India has been implementing two schemes, namely National Child Labour Project Scheme (NCLP) and Scheme of Grants-in-aid to voluntary

organisations. Under the scheme of NCLP, funds are released to the project societies at the district level which run special schools with provision for non formal education, vocational training, nutrition, health check, etc. So far 76 Child Labour Projects have been sanctioned for the coverage of 1.5 lakh children. Under the Grants-in-aid scheme, funds are released to the NGOs directly for taking up action oriented projects for the rehabilitation of child labour, 74 voluntary organisations were extended assistance under the Scheme during 1998-99.

**Yatri Niwas**

1338. SHRI RAVI SITARAM NAIK: Will the Minister of RAILWAYS be pleased to state:

(a) the number of Yatri Niwas being run by the Railways at present, zone-wise; and

(b) the details of the profit earned and loss incurred by them in 1998, zone-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK): (a) and (b) Two Yatri Niwas are functioning on Indian Railways, one each at New Delhi on Northern Railway and Howrah on Eastern Railway. The details of profit earned in 1998 in case of these Yatri Niwas are as under:

Yatri Niwas	Profit
1. New Delhi	Rs. 24.73 lakhs
2. Howrah	Rs. 14.74 lakhs

At Gorakhpur on North Eastern Railway, a Yatri Niwas is functioning as an extension of Retiring Rooms and hence no separate profit and loss accounts are being maintained.

**Foreign Tourist in Delhi ITDC Hotels**

1339. SHRI GEORGE EDEN: Will the Minister of TOURISM be pleased to state the number of foreign tourist who took the hospitality of ITDC hotels in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): During 1997-98, a total number of 74,164 foreign tourists stayed in Delhi based ITDC hotels.